

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.13118 of 2018

(Arising out of OIA-BHV-EXCUS-000-APP-236-238-2018-19 dated 13/08/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT(Appeal)

Shri Bhart Manharbhai Sheth

.....Appellant

Plot No. 619, B-2, Geetha Chowk,
Jain Derasar Road,
Bhavnagar, Gujarat

VERSUS

C.C.E. & S.T.-Bhavnagar

.....Respondent

Plot No.6776/B-1...Siddhi Sadan, Narayan Upadhyay Marg,
Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat
364001

APPEARANCE:

None appeared for the Appellant
Shri. R.P.Parekh, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 12410 /2021

DATE OF HEARING: 30.09.2021
DATE OF DECISION: 30.09.2021

Raju

An application has been filed for withdrawal of appeal. Since the appellant had settled the matter under "SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019" & SVLDR-4 has been issued. Appeal is dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

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